

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO. 2/81 DATED 29.05.2018 ACTUALLY HELD ON 18.07.2018

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in.

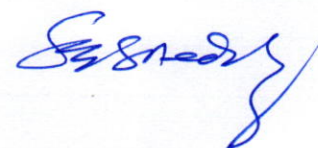
(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 2/81 dated 29.05.2018 of Norms Committee-II for the year 2018-19 was actually held on 18.07.2018 under the Chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Bhatnagar, Dy. IA	MOS
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Shri K.S. Sodhi, AD	MSME
5.	Shri Shaish Kumar, Technical Officer-I	DGFT
6.	Shri Kirti Vardhan, DDG	DGFT
7.	Shri Vinod Kumar Kashyap, FTDO	DGFT



MEETING
NUMBER :

2/81-ALC2/2017 MEETING DATE : 29.05.2018

1	Case No.: 1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00500/AM18/	RLA File: 05/23/040/00041/AM10/	Lic.No/Date: 0510250513 08.10.2009	
	Decision : NC considered agenda and noted that there is no manufacturing activity at Noida and input and export item appear to be same. According, Committee decided to allow personal hearing to representative from manufacturing Unit. The case stands deferred for re-enlisting the same in next NC meeting.			

2	Case No.: 1/23/81-ALC2/2017	Party Name: MPP TECHNOLOGIES PRIVATE LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00057/AM19/	RLA File: 07/24/040/00039/AM10/	Lic.No/Date: 0510250513 09.02.2010	
	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C-1647. RA concerned may take suitable consequential action accordingly.			

3	Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00118/AM14/	RLA File: 08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	
	Decision : NC considered the agenda and decided to forward the case to Tech-1, DGFT for examination of the case. Case file is being sent to Tech-1, DGFT for comments. The case stands deferred for re-enlisting the same in next NC meeting.			

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Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00387/AM14/	RLA File: 32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization allowing the inputs as under :			
i.	Import Item No. 1 to 96, 106 to 158, 168 to 208, 213 to 235 and 238 to 254	Net to Net Basis	
ii.	Import Item No. 97 to 105, 159 to 167, 209 to 212, 236 & 237.	Net +1% with accountability	
RA concerned may take subsequent consequential action accordingly.			

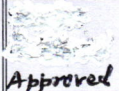
5	Case No.: 66/2/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00067/AM15/	RLA File: 03/94/040/00498/AM14/	Lic.No/Date: 0310767749 24.01.2014	

Decision : NC observed that reply of the firm to DHI deficiency letter seeking certain information received and same is being sent to DHI for examination/comments.
The case stands deferred for re-enlisting the same in next NC meeting.

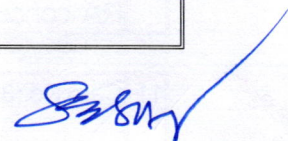
6	Case No.: 17/2/81-ALC2/2014	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00018/AM15/	RLA File: 05/24/040/00410/AM14/	Lic.No/Date: 0510378008 03.02.2014	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization on net to net basis as per GN-4 of the engineering products. RA concerned may take subsequent consequential action accordingly.			

7	Case No.: 12/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved																								
	HQ File: 01/81/050/00013/AM15/	RLA File: 05/23/040/00075/AM14/	Lic.No/Date: 0510379333 13.02.2014																									
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization, based on decision taken previously in case No-18/14/81-ALC2/2011 in meeting No48/81 dated 14.2.2012, allowing wastage as under :																												
<table border="1"><thead><tr><th>Sl.No</th><th>Import Item</th><th>% wastage allowed</th></tr></thead><tbody><tr><td>1</td><td>Copper wire Rod</td><td>1%</td></tr><tr><td>2</td><td>PE Compound</td><td rowspan="5">2%</td></tr><tr><td>3</td><td>Jelly Compound</td></tr><tr><td>4</td><td>Polyester Tape</td></tr><tr><td>5</td><td>PE Master Batch</td></tr><tr><td>6</td><td>Binder Tap</td></tr><tr><td>7</td><td>Rip Cords</td><td rowspan="3">5%</td></tr><tr><td>8</td><td>PVC compound</td></tr><tr><td>9</td><td>PVC Mater Batch</td></tr></tbody></table>					Sl.No	Import Item	% wastage allowed	1	Copper wire Rod	1%	2	PE Compound	2%	3	Jelly Compound	4	Polyester Tape	5	PE Master Batch	6	Binder Tap	7	Rip Cords	5%	8	PVC compound	9	PVC Mater Batch
Sl.No	Import Item	% wastage allowed																										
1	Copper wire Rod	1%																										
2	PE Compound	2%																										
3	Jelly Compound																											
4	Polyester Tape																											
5	PE Master Batch																											
6	Binder Tap																											
7	Rip Cords	5%																										
8	PVC compound																											
9	PVC Mater Batch																											

RA concerned may take subsequent consequential action accordingly.

Case No.: 4/25/81-ALC2/2016	Party Name: M/S PARAMOUNT EXPORTS	Meet No/Date: 2/81-ALC2/2018 29.05.2018	 <i>Approved</i>
HQ File: 01/81/050/00599/AM17/	RLA File: 29/24/040/00010/AM14/	Lic.No/Date: 2910024177 19.02.2014	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization, as under :			
8 Export Item : Handicraft of Aluminium, Brass, Iron, Wood, S.Steel, Artware			
i. Import Item No. 1 to 5, 7&8		Net to Net Basis	
ii. Import Item No. 6		Wire Roll of same specification Net +1% with accountability	
RA concerned may take subsequent consequential action accordingly.			

9	Case No.: 24/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00025/AM15/	RLA File: 05/23/040/00537/AM13/	Lic.No/Date: 0510380166 24.02.2014	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization, based on decision taken previously in case No-18/14/81-ALC2/2011 in meeting No48/81 dated 14.2.2012, allowing wastage as under :				
	Sl.No	Import Item	% wastage allowed	
	1.	Copper wire Rod	1%	
	2	PE Compound	2%	
	3	Jelly Compound		
	4	Polyester Tape		
	5	Polyal Tape		
	6	PE Master Batch		
	7	Binder Tap		



8	Rip Cords	
9	PVC compound	
10	PVC Mater Batch	5%
RA concerned may take subsequent consequential action accordingly		

Case No.: 86/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00087/AM15/	RLA File: 05/23/040/00265/AM13/	Lic.No/Date: 0510380165 24.02.2014	
Decision : : NC considered the agenda and decided to ratify the norms for the above on repeat basis with AA No.0510293736 dated 16.06.2011 ratified in Meeting No. 48/81 dated 14.02.2012 dvance authorization allowing wastage as under :			
10	Sl.No	Import Item	% wastage allowed
	1	Copper in the form of Copper Cathode/Wire Bar/CC Copper wire Rod/Wire/Alloy/CopperWire Rod/Copper Scrap	1%
	2	PE Compound	2%
	3	Binder	2%
	4	Polyester Tape	2%
	5	Rip Cords	2%
	6	PVC Mater Batch	2%
	7	PVC Compound or (i) PVC Resin (ii) Plastiser (iii) Filler	5%
RA concerned may take subsequent consequential action accordingly			

11	Case No.: 3/23/81-ALC2/2015	Party Name: ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
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HQ File: 01/81/050/00478/AM16/	RLA File: 31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization as applied for as per MoS comments vide their UO No.2(5)/2018-TD dated 10.04. 2018. RA concerned may take subsequent consequential action accordingly			

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Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved		
HQ File: 01/81/050/00320/AM 15/	RLA File: 04/24/040/00091/AM 15/	Lic.No/Date:0410159116 28.07.2014			
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization allowing 1% wastage (with net content in export product) as under :					
Sl. No.	Export Item Name.	Qty in Mtrs	Sl. No.	Import Item Name	Qty in Kg
1	Polythene Insulated Jelly Filled Telecommunication Aerial Cable; 20Pr / 0.63mm containing 6483 Kgs of copper wire.	60000.000	1	8MM CONTINUOUS CAST COPPER ROD	6483.400
RA concerned may take subsequent consequential action accordingly.					

Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00485/AM16/	RLA File: 04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	
Decision : NC observed that application for the above AA was referred to MSME. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Rejected
HQ File:01/81/050/00488/AM16/	RLA File: 05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	
Decision : NC noted that MSME Deficiency letter was issued to the company on 27.04.2016 followed by reminder dated 13.06.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00561/AM15/	RLA File: 32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	
Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization allowing the inputs as under :			

i.	Import Item No. 1 to 143, 150 to 189, 193 to 208, 168 to 208, 213 to 244	Net to Net Basis
ii.	Import Item No. 144 to 149, 190 to 192, 209 to 212	Net +1% with accountability
RA concerned may take subsequent consequential action accordingly.		

16	Case No.: 7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	status
	HQ File: 01/81/050/00107/AM16/	RLA File: 07/24/040/00470/AM15/	Lic.No/Date: 0710108018 15.04.2015	deferred
	Decision : NC considered the agenda and decided to forward the case to Tech-1, DGFT for examination/comments. The case stands deferred for re-enlisting the case in next NC meeting.			

17	Case No.: 20/7/81-ALC2/2016	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00122/AM17/	RLA File: 07/24/040/00489/AM15/	Lic.No/Date: 0710108043 16.04.2015	
	Decision : NC considered the agenda and decided to forward the case to Tech-1, DGFT for examination/comments. The case stands deferred for re-enlisting the case in next NC meeting.			

18	Case No.: 57/2/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00062/AM19/	RLA File: 52/24/040/00004/AM16/	Lic.No/Date: 5210041514 07.05.2015	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as applied for. RA concerned may take subsequent consequential action accordingly.			

19	Case No.: 6/14/81-ALC2/2015	Party Name: GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00271/AM16/	RLA File: 31/83/040/00067/AM16/	Lic.No/Date: 3110065618 03.09.2015	
	Decision : NC observed that application for the above AA was referred to MSME. NC decided to forward the application to DIPP for comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

20	Case No.: 14/17/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00337/AM16/	RLA File: 22/24/040/00039/AM16/	Lic.No/Date: 2210015312 17.09.2015	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as per SION B-153(A) or as applied whichever is less.			

RA concerned may take subsequent consequential action accordingly.				
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21	Case No.: 57/2/81-ALC2/2018	Party Name: PESHWA ENGINEERING & WIRE COMPANY.	Meet No/Date: 2/81- ALC2/2018 29.05.2018	Status: Deferred
	HQ File : 01/81/050/00062/AM 19/	RLA File : 52/24/040/00004/AM 16/	Lic.No/Date: 5210041701 02.12.2015	
	Decision : NC considered the agenda and decided to ask the firm to furnish the weight of the export product per sq meter and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

22	Case No.: 2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File : 01/81/050/00477/AM 16/	RLA File : 22/24/040/00084/AM 16/	Lic.No/Date: 2210015383 18.12.2015	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as per SION B-153(A) or as applied whichever is less. RA concerned may take subsequent consequential action accordingly.			

	Case No.: 3/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved		
	HQ File : 01/81/050/00105/AM 17/	RLA File : 04/24/040/00231/AM 16/	Lic.No/Date: 0410161615 17.02.2016			
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as under : Export Product : Flexi Mounting Auxiliary Bracket Made of Aluminium (4250Kg) Quantity : 5000 Numbers Import Item: Quantity allowed taking into consideration recoverable wastage as under : <table><tr><td>i.</td><td>5052H22Aluminium Sheet 2.00MM Thk x 1000mm x2300mtrs (4590Kg)</td><td>358 numbers</td></tr></table> RA concerned may take subsequent consequential action accordingly.				i.	5052H22Aluminium Sheet 2.00MM Thk x 1000mm x2300mtrs (4590Kg)
i.	5052H22Aluminium Sheet 2.00MM Thk x 1000mm x2300mtrs (4590Kg)	358 numbers				

24	Case No.: 5/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date: 2/81- ALC2/2018 29.05.2018	Approved
	HQ File : 01/81/050/00107/AM 17/	RLA File : 04/24/040/00232/AM 16/	Lic.No/Date: 0410161616 17.02.2016	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as per GN-4 of the Engineering Products. RA concerned may take subsequent consequential action accordingly.			

25	Case No.: 4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81- ALC2/2018 29.05.2018	Status: Deferred
	HQ File : 01/81/050/00189/AM 17/	RLA File : 10/24/040/00125/AM 16/	Lic.No/Date: 1010059443 30.03.2016	

	Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.
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26	Case No.:44/7/81-AL C2/2016	Party Name:COATEC INDIA	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File :01/81/050/00146/AM17/	RLA File : 22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance as per GN-4 of the Engineering Product. RA concerned may take subsequent consequential action accordingly.			

27	Case No.:12/10/81-AL C2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File :01/81/050/00197/AM17/	RLA File : 05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	
	Decision : NC considered the agenda and decided to ratify the norms for the above advance taking clue from SION C-397, quantities of import items 1&2 may be allowed as 1.10kg/kg content in the export products. RA concerned may take subsequent consequential action accordingly.			

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Case No.:49/7/81-AL C2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00151/AM17/	RLA File: 31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	
Decision : NC considered the agenda and decided to ratify the norms for the above advance taking clue from SION C-1647 as under:			
Export Product :			
Sl. No	Export Item Name.	Quantity (in Numbers)	
1	WIND MILL TOWER KIT,TOWER, 2.0-2.3, 80M HH, 60 HZ, CWE, C3,UL, COLD WEATHER EXTREME, C3 CORROSION COATING	12.000	
Import Item:			
i.	Item No. 1 to 27	5%	
ii.	Item No. 28 to 49, 52 to 71, 76 to 80, 89 to 250	GN-4	
iii.	Item No. 50, 51, 72 to 75, 81 to 88	1%	
RA concerned may take subsequent consequential action accordingly.			

29	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
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HQ File:01/81/050/00153/AM17/	RLA File: 10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	
Decision : NC observed that application for the above AA was referred to MeitY. NC decided to send a D.O reminder to MeitY to expedite the matter and the same is being sent. The case stands deferred for re-enlisting the same in next NC meeting.			

Case No.:67/2/81-ALC2/2018	Party Name:TPP TECHNOLOGIES PRIVATE LTD.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00072/AM19/	RLA File: 07/24/040/00135/AM17/	Lic.No/Date:0710110086 13.07.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C1647. RA concerned may take suitable consequential action accordingly.			

Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00246/AM17/	RLA File: 05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take suitable consequential action accordingly.			

Case No.:31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00536/AM17/	RLA File: 02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for on net to net basis. RA concerned may take suitable consequential action accordingly.			

Case No.:8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00243/AM17/	RLA File: 31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	
Decision : NC considered the agenda and decided to ratify the norms for the above advance allowing the inputs as under :			
33	i.	Item No. 1 to 14, 16 to 19, 24 to 32, 38 to 47, 49, 50, 52 to 63, 65 to 77, 82 to 85, 87 to 106, 108 to 112, 115, 117 to 121, 123 to 129, 132, 133, 136 to 143, 145 to 147, 149 to 160 & 162	As per GN-4
	ii.	Item No. 15, 20 to 23, 33 to 37, 48, 51, 64, 78 to 81, 86, 107, 113, 114, 116, 122, 130, 131, 134, 135, 144, 148 & 161.	Net +1%
RA concerned may take subsequent consequential action accordingly.			

34	Case No.:69/2/81-ALC2/2018	Party Name:TPP TECHNOLOGIES PRIVATE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00074/AM 19/	RLA File: 07/24/040/00190/AM 17/	Lic.No/Date:0710110375 06.09.2016	
	Decision :NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C1647. RA concerned may take suitable consequential action accordingly.			

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Case No.:50/2/81-ALC2/2018	Party Name:MAGEBA BRIDGE PRODUCTS PROVIAE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved		
HQ File: 01/81/050/00055/AM 19/	RLA File: 02/24/040/00106/AM 17/	Lic.No/Date:0210207010 19.09.2016			
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization taking clue form SION C-1647as under :					
Sl. No.	Export Item Name.	Quantity (in Mtrs)	Sl. No.	Import Item Name.	Wastage allowed
1	EXPANSION JOINT	1416.100	1	Sliding Bearing	As per GN-4
			2	Sliding Bearing	
			3	Sliding Spring	
			4	Sliding Spring	
			5	Control Spring	
			6	Rb Seal (CR)	Net+1%
			7	Rubber seal 2010-R127 (CR)	
			8	Rb Hump Seal (EPDM)	
			9	Steel Plate-(6000X2050X12)mm	5%
			10	Steel Plate-(6000X2050X15)mm	
			11	Steel Plate-(6000X2150X15)mm	
			12	Steel Plate-(6000X2050X20)mm	
			13	Steel Plate-(6000X300X15)mm	
RA concerned may take suitable consequential action accordingly.					

36	Case No.:68/2/81-ALC2/2018	Party Name:TPP TECHNOLOGIES PRIVATE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00073/AM 19/	RLA File: 07/24/040/00200/AM 17/	Lic.No/Date:0710110445 22.09.2016	
	Decision :NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C1647. RA concerned may take suitable consequential action accordingly.			

37	Case No.: 12/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
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HQ File: 01/81/050/00517/AM17/	RLA File: 03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization allowing the wastage of 1%. RA concerned may take suitable consequential action accordingly.			

Case No.:11/22/81-AL C2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00516/AM17/	RLA File: 03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization allowing the wastage of 1%. RA concerned may take suitable consequential action accordingly.			

Case No.:29/22/81-AL C2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00534/AM17/	RLA File: 02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	
Decision: NC considered agenda and decided to ratify the norms for the above advance authorization as per SION -1647. Where ever components/parts are allowed same may be permitted as per GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			

Case No.:30/22/81-AL C2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00535/AM17/	RLA File: 02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per SION -1647. Where ever components/parts are allowed same may be permitted as per GN-4 on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			

41

Case No.:38/22/81-AL C2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved		
HQ File:01/81/050/00543/AM17/	RLA File: 05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016			
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per DIPP comments for AA No.0510402139 dated 03.04.2017 as under :					
Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed per Kg of export item.
1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000	1	ALUMINIUM FOIL- 47 MIC	0.540Kg

	2	PVC RIGID FILM- 60 MIC	0.3285Kg
	3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC	0.1173Kg
	4	RELEVENT RESIN	0.05957Kg
RA concerned may take suitable consequential action accordingly.			

42	Case No.: 11/25/81-AL C2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Rejected
	11.07	RLA File: 34/24/040/00244/AM17/	Lic.No/Date: 3410042745 09.12.2016	
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 08.08.2017 followed by reminder dated 20.10.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

43	Case No.: 19/22/81-AL C2/2016	Party Name: VEEKAY SMELTERS PVT. LTD.	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00524/AM17/	RLA File: 26/24/040/00019/AM17/	Lic.No/Date: 2610012779 15.12.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per MoS comments vide their UO No. 2(6)/2018-TD dated 12.06.2018 allowing 632Kg Aluminium Granules per tonne of Low Carbon Ferro Chrome through thermite process as under :			
	Export Item Name	Quantity	Import Item Name	Quantity Allowed
	LOW CARBON FERRO CHROME	72.00 MT	ALUMINIUM GRANULE FOR THERMIT PROCESS	45.504 MT
RA concerned may take suitable consequential action accordingly.				

44	Case No.: 28/22/81-AL C2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00533/AM17/	RLA File: 10/24/040/00092/AM17/	Lic.No/Date: 1010059679 05.01.2017	
	Decision : NC observed that application for the above AA was referred to MeitY. NC decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred for re-enlisting the same in next NC meeting.			

45	Case No.: 41/22/81-AL C2/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
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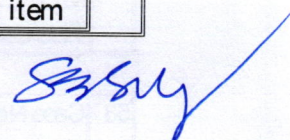
HQ File:01/81/050/00546/AM17/	RLA File: 05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	
Decision : NC observed that application for the above AA was referred to Min. of Mines. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

Case No.:13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00608/AM17/	RLA File: 10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	
46	Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status
HQ File:01/81/050/00033/AM18/	RLA File: 03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Deferred
47	Decision : NC considered agenda and decided ask the firm to furnish the following information for further examination of the case: i. Manufacturing process with stagewise wastage for manufacturing of per unit of export product for each product separately. ii. Usage of each import product in the export product The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00024/AM18/	RLA File: 03/95/040/00685/AM17/	Lic.No/Date:0310810765 25.01.2017	
48	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization allowing the wastage of 1%. RA concerned may take suitable consequential action accordingly..		

49	Case No.:28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved	
	HQ File:01/81/050/00028/AM18/	RLA File: 05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017		
	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per DIPP comments for AA No.0510402139 dated 03.04.2017 vide DIPP F.NO.7/176/2018-TSW dated 27.06.2018 as under :				
Sl. No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed per kg of export item



1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL - 47 MIC	0.540Kg
	2	PVC RIGID FILM - 60 MIC			0.3285Kg
	3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC			0.1173Kg
	4	RELEVENT RESIN			0.05957Kg

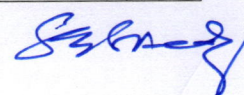
RA concerned may take suitable consequential action accordingly.

	Case No.: 12/25/81-ALC2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 2/81- ALC2/2018 29.05.2018	Rejected
	HQ File: 01/81/050/00607/AM17/	RLA File: 34/24/040/00317/AM17/	Lic.No/Date: 3410042906 02.02.2017	
50	Decision : NC noted that DIPP Deficiency letter was issued to the company on 08.08.2017 followed by reminder dated 20.10.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

	Case No.: 8/2/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00008/AM18/	RLA File: 10/24/040/00113/AM17/	Lic.No/Date: 1010059731 23.02.2017	
51	Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

	Case No.: 9/2/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 2/81- ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00009/AM18/	RLA File: 10/24/040/00112/AM17/	Lic.No/Date: 1010059732 23.02.2017	
52	Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

53	Case No.: 70/2/81-ALC2/2018	Party Name: TPP TECHNOLOGIES PRIVATE	Meet No/Date: 2/81-ALC2/2018 29.05.2018	Approved
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	LTD.		
HQ File: 01/81/050/00075/AM19/	RLA File: 07/24/040/00378/AM17/	Lic.No/Date:0710111175 23.02.2017	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C-1647. RA concerned may take suitable consequential action accordingly.			

54	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00004/AM18/	RLA File: 05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	
Decision : NC considered the agenda and decided to forward the case to Tech-1, DGFT for examination/comments. The case stands deferred for re-enlisting the case in next NC meeting.				

55	Case No.:21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File:01/81/050/00021/AM18/	RLA File: 02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	
Decision : NC decided to ratify the norms for the above advance authorization as under: 1. Quantity of import item may be allowed as 206MT inclusive of 3% wastage. RA concerned may take suitable consequential action accordingly.				

56	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File:01/81/050/00010/AM18/	RLA File: 10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	
Decision : NC observed that application for the above AA was referred to MeitY. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.				

57	Case No.:5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File:01/81/050/00005/AM18/	RLA File: 11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	
Decision: NC considered agenda and decided to ratify the norms for the above advance authorization as per DHI comments vide their UO No. 3(45)/17-TSW(B) dated 07.03.2018 (copy enclosed). RA concerned may take suitable consequential action accordingly.				

58	Case No.:26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
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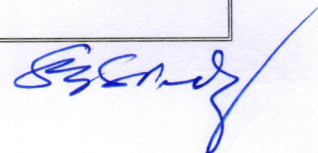
HQ File :01/81/050/00132/AM18/	RLA File : 03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for inclusive of 1% wastage. RA concerned may take suitable consequential action accordingly.			

Case No.:22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File :01/81/050/00128/AM18/	RLA File : 03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	
59	Decision : NC considered the agenda and decided to ask the firm to furnish the following information for examination of the case : i. Total number of import item ii. Weight of each import item iii. Weight of metal in export product The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File :01/81/050/00129/AM18/	RLA File : 03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	
60	Decision : NC considered the agenda and decided to ask the firm to furnish the following information for examination of the case : i. Total number of import item ii. Weight of each import item iii. Weight of metal in export product The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:10/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File :01/81/050/00171/AM18/	RLA File : 03/95/040/01027/AM17/	Lic.No/Date:0310812320 31.03.2017	
61	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:6/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File :01/81/050/00167/AM18/	RLA File : 03/95/040/00009/AM18/	Lic.No/Date:0310812422 10.04.2017	
62	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case.		



The case stands deferred for re-enlisting the same in next NC meeting.				
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63	Case No.:7/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status:Deferred
	HQ File :01/81/050/00168/AM18/	RLA File : 03/95/040/01043/AM17/	Lic.No/Date:0310812420 10.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

64	Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status:Deferred
	HQ File :01/81/050/00169/AM18/	RLA File : 03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

65	Case No.:9/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status:Deferred
	HQ File :01/81/050/00170/AM18/	RLA File : 03/95/040/00037/AM18/	Lic.No/Date:0310812603 19.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

66	Case No.:17/5/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved		
	HQ File :01/81/050/00123/AM18/	RLA File : 05/24/040/00028/AM18/	Lic.No/Date:0510402276 20.04.2017			
	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per DIPP comments vide F.No.7/176/2018-TSW dated 27.06.2018 as under :					
	Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed
	1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL - 47 MIC	0.540Kg
				2	PVC RIGID FILM- 60 MIC	0.3285Kg
RA concerned may take suitable consequential action accordingly.						

67	Case No.:3/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status:Deferred
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Signature

	HQ File:01/81/050/00164/AM18/	RLA File: 03/95/040/00057/AM18/	Lic.No/Date:0310812754 25.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

	Case No.:4/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
68	HQ File:01/81/050/00165/AM18/	RLA File: 03/95/040/00058/AM18/	Lic.No/Date:0310812757 25.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting..			

	Case No.:5/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
69	HQ File:01/81/050/00166/AM18/	RLA File: 03/95/040/00059/AM18/	Lic.No/Date:0310812782 25.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

	Case No.:2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
70	HQ File:01/81/050/00163/AM18/	RLA File: 03/95/040/00078/AM18/	Lic.No/Date:0310812942 28.04.2017	
	Decision : NC observed that hard copy of the application not received from the RA, Mumbai inspite of reminder. NC decided to send another reminder and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

	Case No.:66/2/81-ALC2/2018	Party Name:TPP TECHNOLOGIES PRIVATE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
71	HQ File: 01/81/050/00071/AM19/	RLA File: 07/24/040/00025/AM18/	Lic.No/Date:0710111531 03.05.2017	
	Decision :NC considered agenda and decided to ratify the norms for the above advance authorization as per SION C-274 and C-1647. RA concerned may take suitable consequential action accordingly.			

	Case No.:32/5/81-ALC2/2017	Party Name:MEHTA TUBES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Rejected
72	HQ File: 01/81/050/00138/AM18/	RLA File: 03/95/040/01040/AM17/	Lic.No/Date:0310813091 05.05.2017	
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 09.08.2017 followed by reminders dated 20.10.2017& 09.03.2018. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to			

	company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.		
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73	Case No.:36/17/81-ALC2/2017	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File :01/81/050/00346/AM18/	RLA File : 04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	
	Decision : NC observed that application for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

74	Case No.:8/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
	HQ File :01/81/050/00246/AM18/	RLA File : 03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	
	Decision : NC observed that reply of the firm for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

75	Case No.:11/20/81-ALC2/2017	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
	HQ File :01/81/050/00401/AM18/	RLA File : 05/24/040/00086/AM18/	Lic.No/Date:0510402676 23.05.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as applied for on repeat basis with AA No.0510402420 approved in Meeting No.7/81 dated 27.06.2017. RA concerned may take suitable consequential action accordingly.			

76	Case No.:7/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
	HQ File : 01/81/050/00245/AM18/	RLA File : 03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	
	Decision : NC observed that reply of the firm for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

77	Case No.:42/20/81-ALC2/2017	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
	HQ File : 01/81/050/00432/AM18/	RLA File : 13/24/040/00015/AM18/	Lic.No/Date:1310048641 25.05.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as per SION C1579. RA concerned may take suitable consequential action accordingly.			

78	Case No.:12/20/81-ALC2/2017	Party Name:SANEET STEELS	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
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HQ File:01/81/050/00402/AM18/	RLA File: 05/24/040/00125/AM18/	Lic.No/Date:0510403115 14.06.2017	
Decision : NC considered the agenda along with relevant documents and decided to ratify the norms for the above advance as applied for on repeat basis with AA No.0510402420 approved in Meeting No.7/81 dated 27.06.2017 as under :			
1. Quantity of import item 1&2 may be allowed as 28600Kg and 222200Kg respectively inclusive of 10% wastage.			
RA concerned may take subsequent consequential action accordingly.			

Case No.:14/20/81-ALC2/2017	Party Name:TECHNO SPRINGS INDIA PVT LTD	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00404/AM18/	RLA File: 05/24/040/00131/AM18/	Lic.No/Date:0510403136 15.06.2017	
79	Decision : NC decided to ratify the norms for the above advance authorization as under:		
	2. Quantity of import item may be allowed as 196.427MT inclusive of 10% wastage.		
	RA concerned may take suitable consequential action accordingly.		

Case No.:4/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00242/AM18/	RLA File: 03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	
80	Decision : NC considered the agenda and decided to forward the application to MSME for examination/comments.		
	The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:5/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00243/AM18/	RLA File: 03/95/040/00183/AM18/	Lic.No/Date:0310814030 16.06.2017	
81	Decision : NC considered the agenda and decided to forward the application to MSME for examination/comments.		
	The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:6/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00244/AM18/	RLA File: 03/95/040/00237/AM18/	Lic.No/Date:0310814090 19.06.2017	
82	Decision : NC considered the agenda and decided to forward the application to MSME for examination/comments.		
	The case stands deferred for re-enlisting the same in next NC meeting.		

83	Case No.:22/2/81-ALC2/2018	Party Name:RAJGURU ENTERPRISES PRIVATE LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00027/AM19/	RLA File: 03/95/040/00184/AM18/	Lic.No/Date:0310814056 19.06.2017	
	Decision :NC considered agenda and decided to ratify the norms for the above advance authorization taking cue from SION C-832 as applied for. RA concerned may take suitable consequential action accordingly.			

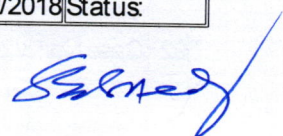
84	Case No.: 1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File: 01/81/050/00162/AM18/	RLA File: 04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	
	Decision : NC observed that application of the firm for the above AA was referred to DIPP. NC decided to forward the application to MSME and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

85	Case No.: 16/20/81-ALC2/2017	Party Name: SUNDER IMPEX,PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00406/AM18/	RLA File: 05/24/040/00145/AM18/	Lic.No/Date:0510403185 21.06.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as applied for on repeat basis with AA No.0510402420 approved in Meeting No.7/81 dated 27.06.2017 as under : 1. Quantity of import item may be allowed as 84.700 MT inclusive of 10% wastage. RA concerned may take suitable consequential action accordingly.			

86	Case No.:28/17/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
	HQ File:01/81/050/00338/AM18/	RLA File: 03/95/040/00259/AM18/	Lic.No/Date:0310814213 22.06.2017	
	Decision : NC observed that application of the firm for the above AA was referred to DIPP. NC decided to forward the application to MSME and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

87	Case No.: 15/20/81-ALC2/2017	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
	HQ File: 01/81/050/00405/AM18/	RLA File: 05/24/040/00144/AM18/	Lic.No/Date:0510403204 22.06.2017	
	Decision : NC decided to ratify the norms for the above advance authorization as applied for on repeat basis with AA No.0510402420 approved in Meeting No.7/81 dated 27.06.2017: 1. Quantity of import item may be allowed as 170.500MT inclusive of 10% wastage. RA concerned may take suitable consequential action accordingly.			

88	Case No.: 13/11/81-ALC2/2017	Party Name:JINDAL SAW	Meet No/Date:2/81-ALC2/2018	Status:
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	LIMITED	29.05.2018	Deferred
HQ File: 01/81/050/00251/AM18/	RLA File: 05/23/040/00123/AM18/	Lic.No/Date:0510403225 23.06.2017	
Decision : NC observed that reply of the firm for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

Case No.:39/17/81-ALC2/2017	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00349/AM18/	RLA File: 34/24/040/00079/AM18/	Lic.No/Date:3410043305 23.06.2017	
89	Decision: NC decided to ratify the norms for the above advance authorization as per MoS comments vide their UO No. 2(6)/2016-TD dated 04.06.2018 as under : "Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide coils, width of 600MM or More, Grade 50C1000, 50C800, 50C 600, 50C470 and 50C400 Thickness 0.3MM to 0.75MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (uncoiling, welding, cleaning, annealing, coating, bending & cooling and dividing and recoiling) wide 600MM or more Grade 50C1000, 50C800, 50C 600, 50C470 and 50C400, Thickness 0.3MM to 0.75MM." (Copy of MOS comments enclosed). RA concerned may take suitable consequential action accordingly.		

Case No.: 1/17/81-ALC2/2017	Party Name:AWK STEELWARES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00311/AM18/	RLA File: 05/23/040/00093/AM18/	Lic.No/Date:0510403348 06.07.2017	
90	Decision : NC decided to ratify the norms for the above advance authorization as under: 1. Quantity of import item may be allowed as 9570Kg inclusive of 10% wastage. RA concerned may take suitable consequential action accordingly.		

Case No.: 17/20/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00407/AM18/	RLA File: 05/24/040/00166/AM18/	Lic.No/Date:0510403380 12.07.2017	
91	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for as under: 1. Quantity of import item 1& 2 may be allowed as 82.500MT and 55.00MT respectively inclusive of 10% wastage. RA concerned may take suitable consequential action accordingly.		

92	Case No.:3/20/81-ALC2/2017	Party Name:ASKA EQUIPMENTS LTD.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Status: Deferred
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HQ File:01/81/050/00393/AM18/	RLA File: 05/23/040/00147/AM18/	Lic.No/Date:0510403414 17.07.2017	
Decision : NC observed that reply of the firm for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.			

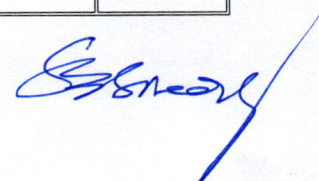
Case No.:18/20/81-ALC2/2017	Party Name:STEEL CRAFT EXPORTS	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00408/AM18/	RLA File: 05/24/040/00186/AM18/	Lic.No/Date:0510403478 24.07.2017	
93	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for as under : 1. Quantity of import item 1 may be allowed as 82500Kg inclusive of 10% wastage. RA concerned may take suitable consequential action accordingly.		

Case No.:6/2/81-ALC2/2018	Party Name:MILLENIUM APPLIANCES INDIA LTD	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
HQ File:01/81/050/00011/AM19/	RLA File: 03/95/04000265/AM18/	Lic.No/Date:0310814867 27.07.2017	
94	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as per GN-4 of the Engineering Product. Word " Relevant" may be pre-fixed with the description of the each import item. RA concerned may take suitable consequential action accordingly.		

Case No.:11/17/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00321/AM18/	RLA File: 02/24/040/00069/AM18/	Lic.No/Date:0210207772 31.07.2017	
95	Decision : NC considered agenda and noted that MOS deficiency letter dated 29.12.2017 sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.		

Case No.:35/17/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:2/81- ALC2/2018 29.05.2018	Status: Deferred
HQ File:01/81/050/00345/AM18/	RLA File: 03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	
96	Decision : NC observed that reply of the firm for the above AA was referred to DIPP. NC decided to await their comments and defer the case. The case stands deferred for re-enlisting the same in next NC meeting.		

97	Case No.:19/20/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:2/81- ALC2/2018 29.05.2018	Approved
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HQ File:01/81/050/00409/AM18/	RLA File: 05/24/040/00203/AM18/	Lic.No/Date:0510403636 10.08.2017	
Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for as under : 1. Quantity of import item 1& 2 may be allowed as 297000Kg and 135300Kg respectively inclusive of 10% wastage RA concerned may take suitable consequential action accordingly.			

Case No.:5/17/81-ALC2/2017	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00315/AM18/	RLA File: 02/24/040/00081/AM18/	Lic.No/Date:0210207796 16.08.2017	
98	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as under : 1. Quantity of import item may be allowed as 25.25MT. RA concerned may take suitable consequential action accordingly.		

Case No.:29/17/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00339/AM18/	RLA File: 03/95/040/00332/AM18/	Lic.No/Date:0310815157 16.08.2017	
99	Decision : NC considered agenda and decided to ratify the norms for the above advance authorization as applied for on repeat basis with AA No.0310814866 approved in Meeting No. 13/81 dated 19.09.2017 as under: 1. Quantity of import item 1& 2 may be allowed as applied inclusive of 1% wastage. RA concerned may take suitable consequential action accordingly.		

Case No.:20/20/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:2/81-ALC2/2018 29.05.2018	Approved
HQ File: 01/81/050/00410/AM18/	RLA File: 05/24/040/00207/AM18/	Lic.No/Date:0510403677 16.08.2017	
100	Decision : NC considered the agenda and decided to ratify the norms for the above advance taking clue from SION C-397, quantities of import items 1&2 may be allowed as 1.10 kg/kg content in the export products. RA concerned may take subsequent consequential action accordingly.		

11
29.5.2018

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Input- Output norm in respect of Advance Authorization No 3110064619 dated 25.07.2014 of M/s Anand Teknow Aids Engineering India Limited, Pune

DGFT may refer to their UO No 01/81/50/478/AM-13/DES-2/67 dated 03.04.2018 whereby DGFT has forwarded the application of above mentioned advance authorizations of M/s Anand Teknow Aids Engineering India Limited, Pune for the comments/views of the Ministry of Steel.

In the above connection, it is noted that the applicant wants to import of 225.264 Metric Tonne Heavy Melting Scrap (Melting Scrap of Iron or steel) against export of 208 Metric Tonne M.S.Flats/Strips.

As per the standard SION at C-514, 1200 Kg non alloy steel melting scrap is allowed against 1000 Kg export of Non Alloy Steel Flats/Strips. However, the applicant has requested to allow 1083 kg non-alloy steel melting scrap against 1000 kg export of MS Flats/Strips. Since the quantity of Non-alloy steel melting scrap is less than the standard norm, Ministry of Steel recommends the quantity of Non-alloy Steel Melting Scrap against export of M.S. Flats/strips as applied for.

This has the approval of competent authority.



(S.K.Bhatnagar)

Deputy Industrial Adviser

Shri Hadan Das, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(5)/2018-TD dated 10.04.2018


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

41, 49
29.5.2018

F. No. 7/176/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- Section)

Subject : Advance Authorization No. 0510402139 dated 03.04.2017 for the export of Alu/ Alu Foil - M/s SVAM Packaging Industries Pvt. Ltd.

Ref : DGFT UO. No.01/81/050/88/AM-18 /DES-II/41 dated 01.05.2018

The norms were approved in case of M/s Bilcare Ltd. (Meeting No.19/81/AIC2/2017 dated 05.12.2017). Accordingly, the following norms is recommended:-

Export Product: ALU/ ALU FOIL OPA 25 MIC/ ALU 50 MIC/ PVC 60 MIC

Quantity: 2,05,000 KG

Import Items:

S.No.	Item Description	Quantity Recommended
1	Aluminium foil – 50 MIC	0.540 kg
2	PVC Rigid Film – 60 MIC	0.3285 kg
3	BOPA Film (Bi Oriented Polyamide Film) – 25 MIC	0.1173 kg
4.	Polyurethane Resin	0.05957 Kg


(NAND LAL)
Consultant
27.06.2018

DGFT(DES-II)


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार, भारत निवेश विभाग
Directorate General of Foreign Trade
महाराष्ट्र विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

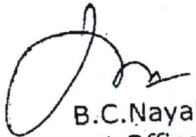
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL, Bhopal for ratification of norms of
Licence no - ~~11100282721 Dt 01-02-11~~ 11100282704 Dt 17/3/2017 *Shr*

DES-II, DGFT may kindly refer to the above mentioned AA of
M/S BHEL, Bhopal. The Firm has submitted reply vide their letter
of dated 13-11-17. The firm has sought same wastage as the one
recommended earlier by DHI as per details given below.

Export item of present AA	AA no & Item no which was recommended earlier
400 KV, 50 MVR Shunt Reactor	Export item no 2 of AA No- 1110027311 Dt 27- 12-12, 400 KV, 50 MVR Shunt Reactor
145 KV Neutral Grounding reactor	Export item no 3 of AA No- 1110023344 Dt 12- 10-10, 145 KV Neutral Grounding reactor
400 KV, 125 MVR Shunt Reactor	Export item no 3 of AA No- 1110028166 Dt 08- 10-15, 400 KV, 125 MVR Shunt Reactor

This Office recommends import on repeat basis as
mentioned above.


B.C. Nayak
Development Officer
07/03/18

DGFT, FTDO, DES-II
Deptt. of HI, UO No 3(45)/17-TSW(B) dated


VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi

66
29.05.2018

F. No. 7/176/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- Section)

Subject : Advance Authorization No. 0510398071 dated 30.03.2016 for the export of Alu/ Alu Foil - M/s SVAM Packaging Industries Pvt. Ltd.

Ref : DGFT UO. No.01/81/050/173/AM-17 /DES-II/42 dated 01.05.2018

The norms were approved in case of M/s Bilcare Ltd. (Meeting No.19/81/AIC2/2017 dated 05.12.2017). Accordingly, the following norms is recommended:-

Export Product: ALU/ ALU FOIL OPA 25 MIC/ ALU 47 MIC/ PVC 60 MIC

Quantity: 1,40,000 KG

Import Items:

S.No.	Item Description	Quantity Recommended
1	Aluminium foil – 47 MIC	0.540 kg
2	PVC Rigid Film – 60 MIC	0.3285 kg


(NAND LAL)
Consultant
27.06.2018

DGFT(DES-II)


VINOOD KUMAR KASERAM
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorizations No 3410043305 dated 23.06.2017 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/00349/AM-18/DES-2/35 dated 03.11.2017 whereby the applications of AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 7771.882 MT Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils Width of 600 MM or More Grade 50C1000 (362.56 MT), 50C800 (5885.42 MT), 50C 600 (588.13 MT), 50C470 (490.28 MT) and 50C400 (392.43 MT) Thickness 0.3 MM to 0.75 MM against export of 7494 MT Flat Rolled Product of Silicon Electrical Steel Non Grain Oriented width of 600 MM or more Grade 50C1000 (352 MT), 50C800 (5714 MT), 50C 600 (571 MT), 50C 470 (476 MT) and 50C 400 (381 MT) Thickness 0.3 MM to 0.75 MM.

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More, Grade 50C1000 , 50C800 , 50C 600, 50C470 and 50C400 Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (uncoiling, welding, cleaning, annealing, coating, bending & cooling and dividing and recoiling), width of 600 MM or more Grade 50C1000 , 50C800 , 50C 600, 50C470 and 50C400 , Thickness 0.3 MM to 0.75 MM.

Thalner

(S.K.Bhatnagar)

Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2016-TD dated 04.06.2018

VINOD KASHAYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce, New Delhi